

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-321/ND/2017

In the matter of  
Nexus Tradex Ltd

.. PETITIONER

SECTION :  
Under Section 252 (3)

Order delivered on 01.2.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Ms. Deepti Grover, Advocate


For the Respondent/Corporate Debtor : -  
For the Intervener : Mr. Manish Raj, Company Prosecutor

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 20.2.2018.

List on 20.2.2018

Surjit  
01.2.2018

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)